

West Block No.2, R.K.Puram, New Delhi

Date of hearing: 16.06.2017

[Arising out of the Order-in-Original No. 50/2012/ST/JPR-II/Comm dated 27.11.2012, passed by the Commissioner of Central Excise, Jaipur]

Vs.

Appearance:

Coram: Hon'ble Mr. D.N. Panda, Member (Judicial)
Hon'ble Mr. Ashok K. Arya, Member (Technical)

Per D.N. Panda:

Appellant says that the tax liability to the extent of Rs.50 lakhs is not disputable. But balance demand is disputable due to no reconciliation of the statements made by Adjudicating authority. Since the disputed part needs reconciliation and also the exactness of demand of Rs.50 lakhs is to be worked out, only for this purpose, matter is remanded to the Adjudicating authority to reconsider the liability and pass appropriate order.

2. Penalty, if any, leviable shall be considered, granting fair opportunity of hearing to the appellant.

3. In the result, appeal is remanded to the adjudicating authority with the above direction.

[Dictated and Pronounced in the open court]

(Ashok K. Arya)
Member (Technical)

(D.N. Panda)
Member (Judicial)

Bhanu